

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No.6263/2023

(Arising out of impugned final judgment and order dated 16-03-2023 in CRA No.1761/2021 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

KRIPA NIDHAN TIWARI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(With I.R. and IA No.99923/2023-EXEMPTION FROM FILING O.T.)

Date : 28-06-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE MANOJ MISRA
[VACATION BENCH]

For Petitioner(s) Mr. Vijay Pal Sharma, Adv.
 Mr. Y.B. Mishra, Adv.
 Saumya sharma, Adv.
 Mr. Dev Khurana, Adv.
 Mr. Narender Kumar Verma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Issue notice on the Special Leave Petition as well as on the prayer for interim relief, returnable on 14 July 2023.
- 2 Tag with S.L.P. (Crl) No.5193 of 2023.

(CHETAN KUMAR)
A.R. -cum-P.S.

(POONAM VAID)
COURT MASTER